

Diary No	148662/CR/2025	Case / File No	1255/10/25/2025
Victim Name	MORE THAN 50 SCHOOL AND COLLEGE STUDENTS	Registration Date	15/12/2025

Action List (Click on Action given in blue color to view details)

Action No.	Action	Authority	Action Date
1	Action Taken Report Called for	<p>To:- THE DEPUTY COMMISSIONER DC Office Complex, Chamarajnar, Karnataka 571313 CHAMARAJA NAGAR KARNATAKA Email- deo.cnagar@gmail.com</p> <p>THE PRINCIPAL SECRETARY Department of Primary and Secondary Education, Government of Karnataka, BANGALORE KARNATAKA Email- prsprim-edu@karnataka.gov.in</p>	23/12/2025

[Expand All Action List](#)

Action

Action : Action Taken Report Called for(Action No 1)

Action Date	23/12/2025
Authority	<p>To:- THE DEPUTY COMMISSIONER DC Office Complex, Chamarajnar, Karnataka 571313 CHAMARAJA NAGAR KARNATAKA Email- deo.cnagar@gmail.com</p> <p>THE PRINCIPAL SECRETARY Department of Primary and Secondary Education, Government of Karnataka, BANGALORE KARNATAKA Email- prsprim-edu@karnataka.gov.in</p>
Proceeding	<p><u>Notice under Section 12 of the PHR Act,1993</u></p> <p>The Protection of Human Rights Act, 1993, has entrusted the National Human Rights Commission (NHRC), India, with the responsibility of protecting and promoting the rights</p>

of all human beings in the country and having the powers of a civil court for inquiry u/s 13 of the PHR Act, 1993.

The complainant alleged an urgent and ongoing human rights violation affecting more than 50 school and college students of Pachedoddi village, Hanur Taluk, Chamarajanagar district, Karnataka, who are forced to walk nearly 14 km every day through dense forest and wildlife-prone areas, including tiger habitats, due to the complete absence of road connectivity and public transport. The complainant further alleged that this daily and hazardous journey exposes children to serious risks of wild animal attacks, extreme physical exhaustion, mental trauma, and disruption of education, amounting to violations of their constitutional rights to life, safety, dignity, and education. The complainant also alleged that despite repeated representations, visits by officials, and public appeals over several years, the authorities have failed to provide even basic transport or road infrastructure, reflecting prolonged administrative apathy and necessitating urgent intervention of the Commission in the matter.

The allegations made in the complaint prima facie seem to be violations of the human rights of the victims.

The Bench of the National Human Rights Commission, presided by Shri Priyank Kanoongo, Hon'ble Member, has taken cognizance u/s 12 of the Protection of Human Rights Act, 1993, in the matter. The Registry is directed to issue a notice to the Principal Secretary, Department of Primary and Secondary Education, Government of Karnataka, Bangalore and the DM, Chamarajnarag, Karnataka, with directions to get the allegations made in the complaint inquired into and to submit an Action Taken Report within two weeks for perusal of the Commission. A copy of the complaint is attached herewith.

The authority is also directed that a copy of the report in the matter be also sent on e-mail: **bench-mpk@gov.in**

Complaint

Diary No	148662/CR/2025	Section	M-4
Language	ENGLISH	Mode	E-MAIL
Received Date	13/12/2025	Complaint Date	09/12/2025

Victim

Victim Name	MORE THAN 50 SCHOOL AND COLLEGE STUDENTS	Gender	Both
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Religion	Unknown	Cast	Unknown
Address	PACHEDODDI VILLAGE, HANUR TALUK, CHAMARAJANAGAR DISTRICT, KARNATAKA		
District	CHAMARAJA NAGAR	State	KARNATAKA

Complainant

Name	ADVOCATE Y. BALACHANDER REDDY		
Address	KARNATAKA		
District	KARNATAKA	State	KARNATAKA (0)

Incident

Incident Place	PACHEDODDI VILLAGE, HANUR TALUK, CH	Incident Date	NA
Incident Category	EDUCATIONAL INSTITUTIONS/ TECHNICAL INSTITUTIONS (GOVT./PVT.)		
Incident District	CHAMARAJA NAGAR	Incident State	KARNATAKA
Incident Details			